

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 41211/2022
(Arising out of impugned final judgment and order dated 30-09-2022
in SA No. 1698/1990 passed by the High Court of Judicature at
Allahabad)

RAMANAND (SINCE DECEASED) THROUGH HIS LRS **Petitioner(s)**

VERSUS

HIRA LAL & ORS.	Respondent (s)
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(FOR ADMISSION and I.R. and IA No.63254/2023-EXEMPTION FROM FILING
O.T. and IA No.63255/2023-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Date : 17-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Randhir Kumar Ojha, AOR
Mr. Naeem Iliyas, Adv.
Mr. Ali Mushtaq, Adv.
Ms. K Shivani, Adv.

For Respondent(s) Mr. Deepak Kumar Singh, Adv.
Mr. Shashank Tripathi, AOR
Mr. Rananjay Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Counter affidavit may be filed within six weeks.

Rejoinder affidavit be filed within four weeks thereafter.

In the meantime, the parties shall maintain status quo with regard to possession of land in dispute.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)